

31.8.2012

O.A. No.. 111/2011

Hon'ble Sri Justice Alok Kumar Singh, Member (J)

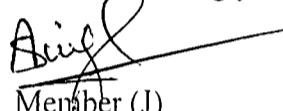
List revised. No body is responding for the applicant. It is 12.10 p.m.

Sri B.B.Tripahti is present for respondents.

It comes out from material on record that applicant was relieved on 1.4.2011 as was informed by learned counsel for respondents on 3.6.2011.

C.A. has been filed in this case in August, 2011. Since then no R.A. has been filed despite taking several opportunities.

It has been contended on behalf of the respondents in their Counter Reply that the order has been passed on administrative ground as mentioned in the order itself and it is not disputed that the order has been passed by the competent authority. This averment of the Counter reply has not been controverted by filing any Rejoinder Reply. Therefore, in view of the above, this O.A. lacks merit and is accordingly dismissed. No order as to costs.


Member (J)

HLS/-

*order
copy of order
dated 31-8-11
by hand
3-9-12*